

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALIABAD BENCH
ALLAHABAD.

Dated : Allahabad this the 26th day of Sept. 1995.

Original Application No. 964 of 1995.

QUORUM :- Hon'ble Mr. T.L.Verma, J.M.
Hon'ble Mr. S. Dayal, A.M.

1. Jitendra Chaurasiya aged about 18 years,
S/o. Sri Ramu r/o. Rly.

Qtr. No. T-5/B, R.M.S. Colony,
Northern Railway, Varanasi.

2. Rakesh Pandey aged about 21 years,
son of Sri Shyam Narain Pandey,
R/o. House No. B-37/116F Pandit Beni
Ram Bagh, Rath Yatra, Varanasi
(By Advocate Sri Rakesh Verma)Applicants

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Lucknow.Respondents.

The applicants have stated on oath that they
are the sons of railway employee who did not participate
in the railway strike and are considered as Loyal
workers.

2. Heard Sri Rakesh Verma, learned counsel
for the applicants.

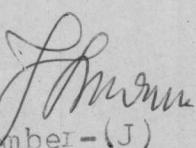
3. The case of the petitioners is that they
are the children of Railway Employees who did not
participate in the Railway strike of 1974 and were
assured certain concessions including special

consideration in respect of the children for appointment in the Railways. The petitioners contends that after attaining the majority they have applied for being granted concession of appointment under the Railways, but, the same has not been considered so far.

4. The learned counsel for the petitioners has drawn our attention to representation dated 10.1.1995 which has been submitted to the Divisional Railway Manager, Northern Railway, Lucknow by the fathers of the applicants in this regard.

5. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 10.1.1995 submitted by the fathers of applicants be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. This petition is disposed of at the admission stage with the above direction. There will be no order as to costs.


Member-(A)


Member-(J)

VKP/-